

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 388/GT/2020

Subject : Petition for revision of tariff of National Capital Thermal Power Station Dadri, Stage-I for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.

Petition No. 439/GT/2020

Subject : Petition for approval of tariff of National Capital Thermal Power Station Dadri, Stage-I (840 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Limited

Respondents : UPPCL and 4 ors.

Date of Hearing : **22.11.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Ritu Apurva, Advocate, NTPC
Shri Buddy Ranganathan, Advocate, BRPL & BYPL
Shri Anupam Verma, BRPL & BYPL
Shri Aditya Ajay, Advocate, BRPL & BYPL
Shri Rahul Kinra, Advocate, BRPL & BYPL
Shri Aashwyn Singh, Advocate, BRPL & BYPL
Shri Anand Kumar Shrivastava, Advocate, TPDDL
Ms. Anuja Jain, Advocate, TPDDL

Record of Proceedings

During the hearing, the learned counsel for the Respondent, BRPL & BYPL circulated note of arguments, and made detailed oral submissions in the matters. The learned counsel for the Petitioner also circulated note of arguments and made detailed oral submissions. She also pointed out that the judgment of APTEL with regard to the power of the Respondent beneficiaries to exit the PPA by Respondents in terms of Regulation 17 of the 2019 Tariff Regulations, is subjudice before the Hon'ble Supreme Court. However, at the request of the learned counsel for the parties, the Commission permitted the parties to upload the note of arguments, if not already done.

2. The learned counsel for the Respondent, TPDDL submitted that the reply filed by the Respondent may be considered, while determining the tariff of the generating station. She also sought liberty to file short written submissions in the matter. The learned counsel for the Petitioner submitted that it may be permitted to file its response, in case, any new facts/issues are raised by the said Respondent. This was accepted by the Commission.



3. The Commission, after hearing the parties, permitted the Respondent TPDDL to file its short-written submissions (not exceeding three pages), on or before **8.12.2022**, after serving copy to the Petitioner, who may, if need be, file its response to the same by **19.12.2022**.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

